FIR No.0621/2021 u/s 188/269/270 IPC & 4/6/21/24 COTPA Act PS Punjabi Bagh

07.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **HR26 BW 6102** on superdari.

Present: Ld. APP for the State.

Ld. Counsel for the applicant Sunil Kumar Tumber.

It is submitted by ld. Counsel that applicant is the registered owner of the aforesaid vehicle. It is further submitted that investigation is complete and aforesaid vehicle is not required for investigation. It is requested that the aforesaid vehicle may kindly be released to the applicant.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **HR26 BW 6102** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat"**, **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "<u>Manjit Singh Vs. State" in Crl. M.C. No. 4485/2013 dated 10.09.2014</u> on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.

(Manish Jain)

MM-01(West)/THC:Delhi

07.07.2021

FIR No.520/2021 u/s 279/337 IPC PS Punjabi Bagh

07.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **DL3S EQ 1253** on superdari.

Present: Ld. APP for the State.

Ld. Counsel for the applicant Ranjan Bera.

It is submitted by ld. Counsel that applicant is the registered owner of the aforesaid vehicle. It is further submitted that aforesaid vehicle is victim vehicle and the same was insured on the date of offence. It is requested that the aforesaid vehicle may kindly be released to the applicant.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **DL3S EQ 1253** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat"**, **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "<u>Manjit Singh Vs. State" in Crl. M.C. No. 4485/2013 dated 10.09.2014</u> on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.

(Manish Jain)

MM-01(West)/THC:Delhi

07.07.2021

FIR No.50/18 u/s 411 IPC PS Punjabi Bagh S/v Sumit Malhotra @ Sajan

07.07.2021

Matter taken up through VC.

File taken up on an application moved on behalf of surety Ms. Sheetal Malhotra for release of her FD.

Present: Ld. APP for the State.

Applicant Ms. Sheetal is present.

It is submitted by applicant that the present matter has already been disposed of in the year 2019 and accordingly her FD may be released to her.

Heard. Perused.

The present case has already been disposed by my Ld. Predecessor vide order dated 12.09.2019. Accordingly, the application of applicant / surety is allowed. Ahlmad is directed to release the FD to the surety as per rules and against due acknowledgement. Endorsement, if any, be cancelled as per rules.

Application is disposed of accordingly.

Copy of order be given dasti to the applicant at request.

(Manish Jain)

MM-01 /(West)/THC:Delhi 07.07.2021

FIR No.570 /2020 u/s 379/411 IPC PS Punjabi Bagh S/v Karan

07.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Manoj Kumar, Ld. Remand Counsel for applicant Karan.

An application for releasing the accused / applicant Karan on personal bond is moved.

Arguments heard on present application. Perused the reply of IO. It is submitted by ld. Counsel that bail application of accused was allowed on 03.02.2021, however, he is still in JC as he is unable to furnish surety bond. It is requested by ld. Counsel that accused / applicant may be released on personal bond. Ld. Counsel has also relied upon the judgment of Hon'ble High Court titled as Ajay Verma vs. Govt. of NCT of Delhi in WP(C) No.10689/17 decided on dated 08.03.2018.

The present application is opposed by Ld. APP for the State.

Address verification report filed by IO verifying the address stated in the application to be correct. It has been submitted on behalf of applicant that he does not have enough finances to secure surety in terms of bail order passed by this court.

In light of the directions issued by the Hon'ble High Court of Delhi in Ajay Verma Vs. Govt. of NCT of Delhi in WP(C) no.10689/2017, orders dated 15.12.2017 and 08.03.2018, an accused cannot be left languishing in jail despite an order of bail in his favour solely on ground of financial inability.

Considering the facts and circumstances of present application, the fact that his address has been verified by the IO / SHO and that he is from a poor section of society and unable to furnish surety bond, his application for release on personal bond stands allowed subject to furnishing personal bond in sum of Rs.10,000/- to the satisfaction of concerned jail superintendent.

Application is disposed of accordingly. Copy of order be provided electronically to the ld. Advocate for accused as well as to the Jail Superintendent concerned.

(Manish Jain)

MM-01(West)/THC:Delhi:07.07.2021

FIR No.54/2019 u/s 323/341/427/506/34 IPC PS Punjabi Bagh S/v Untrace

07.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. D. C. Akarniya, ld. Counsel for the complainant.

It is submitted by ld. Counsel that the complainant has made the complaint in the present FIR against his husband, however, IO has filed the untrace report. It is further submitted by ld. Counsel that matter has been settled between the parties and complainant does not want to pursue the present case. It is further submitted that complainant is unable to appear in the court as she is suffering from jaundice and it is requested that the present untrace report may be accepted. It is also requested by ld. Counsel that he has not been supplied the copy of untrace report till date and same may kindly be provided.

Heard.

Before accepting the untrace report, file needs to gone through by the court. Accordingly, in the interest of justice and at request, matter is adjourned for 31.07.2021.

Copy of untrace report be supplied to ld. Counsel.

(Manish Jain)

MM-01 /(West)/THC:Delhi

07.07.2021

FIR No.555/21 u/s 25 Arms Act PS Punjabi Bagh S/v Naveen Kumar

07.07.2021

Matter taken up through VC.

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be in JC.

In the interest of justice, put up for consideration on charge sheet on 20.08.2021.

(Manish Jain)

MM-01 /(West)/THC:Delhi 07.07.2021

FIR No.408/2020 u/s 188 IPC PS Punjabi Bagh S/v Ashok

07.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Accused not present despite service.

It seems that accused is not interested in disposing of his application for plea bargaining earlier moved.

In the interest of justice, to come up for further proceedings on 24.08.2021.

(Manish Jain)

MM-01 /(West)/THC:Delhi 07.07.2021